

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:220

ANSWERED ON:19.11.2009

FAMILY COURTS

Bheiravdanji Shri Gadhvi Mukeshkumar;Dubey Shri Nishikant ;Ray Shri Bishnu Pada;Shantha J.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of Family Courts functioning in the country, State-wise;
- (b) whether there is a proposal from the Andaman and Nicobar Administration pending with the Government for setting up of Family Court at Port Blair;
- (c) if so, the details thereof and the decision taken by the Government thereon;
- (d) whether some State Governments have failed to set up Family Courts;
- (e) if so, the details thereof and the number of States have not set up these Family Courts so far; and
- (f) the main reasons therefor and the financial assistance provided to each State during the last three years?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a): A statement indicating the number of Family Courts functioning in the country is enclosed as Annexure-I.

(b): Yes, Sir.

(c): The proposal is under consideration.

(d) to (f): Family Courts have not been set-up by the States/UTs other than those mentioned in Annexure-I. The Government of Arunachal Pradesh has informed that the State does not have a single town or city whose population exceeds one million and also that all the family disputes are settled as per customary and personal law of the indigenous population of Arunachal Pradesh. Similarly the Government of Goa has informed that there appears to be no requirement for establishment of Family Court in the State. The Government of Meghalaya has informed that there is no necessity of having Family Courts in the State as the existing courts are sufficient for taking up such cases. The Government of J&K has informed that since the Family Court Act is not applicable to the State, no family court has been established in the State. Govt. of NCT of Delhi has informed that the process of construction of buildings for Family Courts has been initiated.

A Statement indicating the financial assistance provided to the States during the last three years is enclosed as Annexure-II.